GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2440 ANSWERED ON:23.08.2013 ADOPTION OF CHILDREN Dutt Smt. Priya Sunil

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children adopted by Indians and foreigners during the last three years and the current year, year, gender State/UT and country-wise;
- (b) the criteria/rules followed for adoption of a child;
- (c) whether the adoptions carried out by the registered agencies are consistent with existing rules/guidelines for adoption; and
- (d) if so, the details thereof along with the steps taken to protect the children from exploitation after adoption?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The gender-wise data of children placed in inter-country adoption is at Annex-A. Prior to 2012, the gender-wise data for in-country adoption was not maintained by Central Adoption Resource Authority (CARA). However, gender- wise data for in-country adoption during the last year and the current year is at Annex-B. The State-wise data of in-country and inter-country adoptions is at Annex-C. The country-wise data of inter-country adoption is at Annex-D.
- (b): The criteria/rules followed for adoption are as per 'Guidelines Governing the Adoption of Children, 2011' notified by the Ministry of Women and Child Development, Government of India.
- (c) & (d): Yes, Madam. To safeguard the interest of the adopted child, the adoption guidelines provides for post-adoption follow-up by adoption agencies for a period of two years after adoption.